

Non Payment of Arrears of Overtime Allowance to Telephone Operators

6388. SHRI C.M. NEGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given on 3 May, 1989 to the Unstarred Question No. 7826 regarding non-payment of arrears of overtime allowance to telephone operators and to state:

(a) the reasons for not paying the arrears or charges and overtime allowance to the telephone operators of the Lady Hardinge Hospital, New Delhi; and

(b) the steps being taken to make payment to them?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) The arrears of overtime allowance could not be paid to telephone operator of the Lady Hardinge Medical College as she did not submit her Overtime claim bills within a period of the one month as per Judgement of Central Administrative Tribunal dt. 21st July, 1988.

(b) Does not arise.

Repayment of Outstanding Dues by Sick Textile Mills

6389. SHRI HARIN PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) whether Union Government have received suggestions for relaxing the present guidelines of the Reserve Bank of India for sick textile units in regard to giving longer period for repayment of outstanding dues as well as grant of need based working capital;

(b) whether Government of Gujarat has also suggested for constitution of High Level Committee to review the textile situation for taking remedial measures; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Yes, Sir.

(c) The matter has been discussed with Chief Minister, Gujarat, and taken up with the concerned Departments/Organisations. The report of Abid Hussain Committee to review the implementation of Textile Policy has already been received recently.

C.G.H.S. Dispensary, Laxminagar

6390. SHRI KAMAL NATH: SHRIMATI GEETA MUKHERJEE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received complaints about the unsuitable location of the C.G.H.S Dispensary No. 67 in Laxminagar;

(b) if so, the detail thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). A news item was published in the Indian Express dated 20.9.1989 regarding the unsuitability of the present building. The old building in Laxminagar where the CGHS dispensary was functioning had been declared un-safe. hence the CGHS made attempts to secure alternative accommodation. The suitability of the present building was examined by the CGHS in consultation with the Architect. Efforts will be made by the CGHS to ensure that the surroundings are kept clean.